Minutes of the Policy Relaxation Committee Meeting held under the Chairmanship of DGFT, Shri Pravir Kumar, IAS on 18.11.2014

Meeting No. 12/AM15 held on 18.11.2014 at 11.00 A.M.

List of officers present in the meeting is given below:

1.	Shri D. K. Singh	Addl. DGFT
2.	Shri L.B. Singhal	Addl. DGFT
4.	Shri KC. Rout	Addl. DGFT
5.	Shri Jaikant Singh	Addl. DGFT
6.	Shri Darshan Singh	Jt. DGFT
7.	Shri S.K. Samal	Jt. DGFT
8.	Shri A. K. Srivastava	Jt. DGFT
9.	Shri Jay Karan Singh	Jt. DGFT
10.	Shri AkashTaneja	Jt. DGFT
11.	Shri J.M. Gupta	Jt. DGFT
12	Shri S.K. Mohapatra	Dy. DGFT
13.	Smt. N.R.Choudhury	FTDO

The decision taken in the individual cases is as under:-

Case No.1 M/s Sadhana Nitro Chem Ltd., Mumbai
F.No. 01/60/162/313/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - Request for EOP extension of Advance Authorization No. 0310644435 dated 26.07.2011.

Decision:

The Committee decided the following:

I. **Export obligation period be extended upto 31.05.2015.**
II. **The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports. The minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
III. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to imports made within original export obligation period.**
IV. **The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.**

(Action: RA, Mumbai / applicant)

Case No.2 M/s. Kabadi Shankarsa & Co., Bangalore
F.No. 01/60/162/243/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014

Subject: - EOP extension of Advance Authorization No. 0710075450 dated 16.11.2010.

Decision:

The Committee decided the following:

I. Export obligation period be extended upto 30.11.2014.
II. The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports. The minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.
III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to imports made within original export obligation period.
IV. The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.

(Action: RA, Bangalore / applicant)

Case No.3 M/s. A.G. Multipack, Indore
F.No. 01/60/162/246/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - EOP extension of Advance Authorization No. 1110024223 dated 10.03.2011.

Decision:

The Committee decided the following:

I. Export obligation period be extended upto 31.03.2015.
II. The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports. The minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.
III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to imports made within original export obligation period.
IV. The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.

(Action: RA, Bhopal / applicant)

Case No.4 M/s. Luminous Power Technologies Pvt. Ltd.,
F.No. 01/60/162/248/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - EOP extension of Advance Authorization No. 0510283668 dated 10.02.2011.

Decision:

The Committee decided the following:

I. Export obligation period be extended upto 28.02.2015.
II. The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports. The minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.
III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to imports made within original export obligation period.
IV. The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.

(Action: RA, Delhi / applicant)

Case No.5 M/s. Luminous Power Technologies Pvt. Ltd.,
F.No. 01/60/162/242/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - EOP extension of Advance Authorization No. 0510285697 dated 10.03.2011.

Decision:

The Committee decided the following:

I. Export obligation period be extended upto 31.03.2015.
II. The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports. The minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.
III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to imports made within original export obligation period.
IV. The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.

(Action: RA, Delhi / applicant)

Case No.6 M/s. Asian Colour Coated Ispat Limited
F.No. 01/60/162/240/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - EOP extension of Advance Authorization No. 0510286344 dated 17.03.2011

Decision:

The Committee decided the following:

I. **Export obligation period be extended upto 31.03.2015.**
II. **The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports. The minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
III. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to imports made within original export obligation period.**
IV. **The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.**

(Action: RA, Delhi / applicant)

Case No.7 M/s. Asian Colour Coated Ispat Limited, New Delhi
F.No. 01/60/162/253/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - EOP extension of Advance Authorization No. 0510280553 dated 28.12.2010.

Decision:

The Committee decided the following:

I. **Export obligation period be extended upto 31.12.2014.**
II. **The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports. The minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
III. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to imports made within original export obligation period.**
IV. **The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.**

(Action: RA, Delhi / applicant)

Case No.8 M/s. Wockhardt Limited, Mumbai
F.No. 01/60/162/267/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - EOP extension of Advance Authorization No. 0310734021 dated 10.05.2013 issued under PC-9 condition.

Decision:

The Committee noted that the Authorization is issued with PC-9 condition and exports made within original EOP is only 40%. The Committee, therefore, decided the following:

I. **Export obligation period be extended from 12 months to 18 months from the date of first import consignment i.e. upto 31.12.2014.**
II. **This is subject to a payment of composition fee @ 1% per month on unfulfilled FOB value of export.**
III. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.**

(**Action: RA, Mumbai/ Applicant)**

Case No.9 M/s. Wockhardt Limited, Mumbai
F.No. 01/60/162/259/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - EOP extension of Advance Authorization No. 0310724917 dated 20.02.2013 issued under PC-9 condition.

Decision:

The Committee noted that the Authorization is issued with PC-9 condition and the applicant has fulfilled only 8.27% export obligation within original export obligation period. The Committee, therefore, decided the following:

I. **Export obligation period be extended upto 30.09.2014.**
II. **This is only for accounting of exports already effected and redemption purpose.**
III. **This is subject to a payment of composition fee @ 1% per month on unfulfilled FOB value of export. The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

(Action: RA, Mumbai)

Case No.10 M/s. Wockhardt Limited, Mumbai
F.No. 01/60/162/270/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - Request for EOP extension of Advance Authorization No. 0310726179 dated 28.02.2013 issued under PC-9 condition.

Decision:

The Committee noted that the Authorization is issued with PC-9 condition and exports made within original export obligation period is only 27.75%. The Committee, therefore, decided the following:

I. **Export obligation period be extended upto 31.10.2014.**
II. **This is only for accounting of exports already effected and redemption purpose.**
III. **This is subject to a payment of composition fee @ 1% per month on unfulfilled FOB value of export. The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

(Action: RA, Mumbai)

Case No.11 M/s. Wockhardt Limited, Mumbai
F.No. 01/60/162/268/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - EOP extension of Advance Authorization No. 0310706303 dated 24.08.2012 issued under PC-9 condition.
.**Decision**:

The Committee noted that the Authorization is issued with PC-9 condition and exports made within original export obligation period are only 49%. Committee, therefore, decided the following:

The Committee normally allows 6 months extension in continuation and that period has already lapsed. The Committee, therefore, did not accede to the request.

(Action: RA, Mumbai)

Case No.12 M/s. Wockhardt Limited, Mumbai
F.No. 01/60/162/261/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - EOP extension of Advance Authorization No. 0310735718 dated 28.05.2013 issued under PC-9 condition.
.**Decision**:
The Committee decided the following:

I. **Export obligation period be extended from 12 months to 18 months from the date of first import consignment i.e. upto 31.12.2014.**
II. **This is subject to a payment of composition fee @ 1% per month on unfulfilled FOB value of export.**
III. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.**

(**Action: RA, Mumbai/ Applicant)**

Case No.13 M/s Kopran Limited, Mumbai
F.No. 01/60/162/315/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - Request for EOP extension of 3 Advance Authorizations 0310682279 dt. 16.02.2012, 0310695074 dt. 17.05.2012 and 0310703492 dt. 30.07.2012 issued under PC-9 condition for regularization purpose.

Decision:

The Committee decided the following:

I. **Export obligation period be extended from 12 months to 18 months from the date of first import consignment in each Authorization.**
II. **This is only for accounting and regularization of exports already effected.**
III. **This is subject to a payment of composition fee @ 1% per month on FOB value of export made outside the original EOP.**
IV. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
V. **The applicant has to pay duty +interest on inputs consumed and exported after 18 months from the date of first import consignment.**
VI. **PC-18 condition stands waived to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP.**

(**Action: RA, Mumbai)**

Case No.14 M/s Glenmark Generics Ltd, Mumbai
F.No. 01/60/162/285/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - Request for EOP extension of Advance Authorization No. 0310697713 Dated 07.06.2012 from 12 months to 18 months for regularization purpose.

.**Decision**:

The Committee decided the following:

I. **Export obligation period be extended upto 31.01.2014.**
II. **This is only for accounting of exports already effected for redemption purpose.**
III. **This is subject to a payment of composition fee @ 1% per month on FOB value of export made outside the original EOP. The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

(Action: RA, Mumbai)

Case No.15 M/s. Lok Beta Pharmaceutical (I) Pvt. Ltd., Mumbai
F.No. 01/60/162/275/AM15/PRC

PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - Request for waiver from of PC-18 condition in Advance Authorization No. 0310492659 dated 03.11.2008 for regularization purpose.

.**Decision**:

The Committee noted that the raw materials imported from unregistered sources were consumed fully and exported within original validity of EOP. The importer rejected the goods and the same were imported back by the applicant. The applicant had approached the FDA for permitting destruction and issuance of certificate. FDA denied to issue certificate on the pretext that the Batch was expired. The Excise Authority did not issue certificate because no excise duty liability remain on the applicant as they have already paid customs duty + interest.

Taking into consideration the situation explained by the applicant, the Committee decided the following:

I. **PC-18 conditions stands waived to the extent of requirement of destruction certificate.**
II. **The applicant shall submit proof of duty + interest paid on the whole of imported raw materials.**

(Action: RA Mumbai)

Case No.16 M/s. Rossari Biotech ltd. Mumbai
F.No. 01/60/162/255/AM14/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - EOP extension of Advance Authorization no. 0310570591 dt. 21.4.2010 for regularization purpose.

.**Decision**:

The Committee reviewed the earlier decision of PRC meeting no. 14/AM14 held on 16.07.2013 and decided to extend export obligation period upto 30.11.2013 for regularization purpose. The applicant has to pay fee @ 0.5% on FOB value of exports made after 31.10.2013 for regularization purpose.

(Action: RA, Mumbai)

Case No.17 M/s Sandvik Asia Pvt. Ltd., Mumbai
F.No. 01/60/162/317/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - Request for EOP extension of Advance Authorization No.0810089085 dated 18.05.2010 for regularization purpose.

.**Decision**:

The Committee decided the following:

I. **Export obligation period be extended upto 30.09.2013.**
II. **This is only for accounting of exports already effected and redemption purpose.**
III. **This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP. The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

(Action: RA, Ahmedabad)

Case No.18 M/s Elfa Laboratories, Delhi
F.No. 01/60/162/311/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - Request for EOP extension of two Advance Authorizations No. 0510215792 dt. 04.02.2008 and 0510216928 dated 25.2.2008 issued under PC-9 condition for regularization purpose.

.**Decision**:

The Committee decided the following:

I. **Export obligation period be extended from 6 months to 12 months from the date of first import consignment i.e. upto 31.03.2009 and 30.04.2009 respectively in each Authorization.**
II. **This is only for accounting and regularization of exports already effected.**
III. **This is subject to a payment of composition fee @ 1% per month on FOB value of export made outside the original EOP.**
IV. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

(**Action: RA, Delhi)**

Case No.19 M/s Supermax Personal Care Pvt. Ltd, Mumbai.
F.No. 01/60/162/11/AM14/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - EOP extension for **one month** of Advance Authorization No. 0310548550 dated 01.12.2009 for regularization purpose.

.**Decision**:

The Committee after review of the earlier decision of PRC meeting no. 02/AM14 held on 09.04.2013 decided to extend export obligation period upto 30.11.2013 for regularization purpose. This is subject to payment of fee @ 0.5% per month on FOB value of export made after 31.10.2013.

(Action: RA, Mumbai)

Case No.20 M/s. Wockhardt Limited, Mumbai
F.No. 01/60/162/260/AM15/PRC

PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - EOP extension of Advance Authorization No. 0310723414 dated 08.02.2013 issued under PC-9 condition.

.**Decision**:

The Committee decided the following:

I. **Export obligation period be extended from 12 months to 18 months from the date of first import consignment i.e. upto 31.08.2014.**
II. **This is only for accounting and regularization of exports already effected.**
III. **This is subject to a payment of composition fee @ 1% per month on FOB value of export made outside the original EOP.**
IV. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
V. **On unutilized quantity, the applicant has to follow procedure as per Policy Circular no. 18 dt. 30.10.2007.**

(**Action: RA, Mumbai)**

Case No.21 M/s Piramal Enterprises Ltd., Mumbai
F.No. 01/60/162/284/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - Request for EOP extension of Advance Authorization No. 0310635963 Dated 14.06.2011 issued under PC-9 condition for regularization purpose.

.**Decision**:

The Committee decided the following:

I. **Export obligation period be extended from 12 months to 18 months from the date of first import consignment i.e. upto 31.01.2013.**
II. **This is only for accounting and regularization of exports already effected.**
III. **This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP.**
IV. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
V. **The applicant has to pay duty +interest on inputs consumed and exported after 18 months from date of first import.**
VI. **PC-18 condition stands waived to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP.**

(**Action: RA, Mumbai)**

Case No.22 M/s. Magbro Healthcare Pvt. Ltd. Ludhiana
F.No. 01/60/162/294/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014

Subject: - EOP extension of Advance Authorization No. 3010073668 dated 18.03.2011 issued under PC-9 condition for regularization purpose.

.**Decision**:

The Committee decided the following:

I. **Export obligation period be extended upto 31.05.2012.**
II. **This is only for accounting of exports already effected and redemption purpose.**
III. **This is subject to a payment of composition fee @ 1% per month on FOB value of export made outside the original EOP. The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

(Action: RA, Ludhiana)

Case No.23 M/s Piramal Enterprises Ltd., Mumbai
F.No. 01/60/162/283/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - EOP extension of Advance Authorization No. 0310628814 dated 29.04.2011 issued under PC-9 condition for regularization purpose.

.**Decision**:

The Committee decided the following:

I. **Export obligation period be extended from 12 months to 18 months from the date of first import consignment i.e. upto 31.12.2012.**
II. **This is only for accounting and regularization of exports already effected.**
III. **This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP.**
IV. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
V. **The applicant has to pay duty +interest on inputs consumed and exported after 18 months from date of first import.**
VI. **PC-18 condition stands waived to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP.**

(**Action: RA, Mumbai)**

Case No.24 M/s Parabolic Drugs Ltd. Chandigarh.
F.No. 01/60/162/53/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - Request for EOP extension of the following 6 Advance Authorizations having shorter period of EOP (6 months) for regularization purpose:
1. 2210007488 dt. 25.02.08
2. 2210008114 dt. 27.08.08
3. 2210005727 dt. 04.07.06
4. 2210004649 dt. 05.07.05

5. 2210005640 dt. 15.06.06
6. 2210005029 dt. 30.11.05

.**Decision**:

The Committee decided the following:

I. **Export obligation period be extended from 6 months to 12 months from the date of first import consignment in each Authorization as per statement given below:**

AA no.	Date of first import	Export validity	Extension of EOP granted upto
1. 2210007488 dt. 25.02.08	07.03.2008	30.9.2008	31.03.2009
2. 2210008114 dt. 27.08.08	01.09.2008	28.2.2009	30.08.2009
3. 2210005727 dt. 04.07.06	19.08.2006	28.2.2007	30.08.2007
4. 2210004649 dt. 05.07.05	18.07.2005	31.01.2006	30.07.2006
5. 2210905640 dt. 15.06.06	21.07.2006	31.01.2007	30.07.2007
6. 2210005029 dt. 30.11.05	27.12.2005	30.06.2006	31.12.2006

II. **This is only for accounting and regularization of exports already effected.**
III. **This is subject to a payment of composition fee @ 1% per month on FOB value of export made outside the original EOP in Advance Authorization no. 2210007488 dt. 25.2.08 and @ 0.5% on FOB value of export made outside the original EOP in the remaining 5 Advance Authorizations.**
IV. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
V. **The applicant has to pay duty +interest on inputs consumed and exported after 18 months from date of first import.**
VI. **PC-18 condition stands waived to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP.**

(**Action: RA, Chandigarh)**

Case No.25 M/s. Shri Ganesh Forgings Ltd. Mumbai
F.No. 01/60/162/1899/AM11/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - Clubbing of two Advance Authorizations no. 0310382088 dt. 29.5.2006 with AA no. 0310581209 dt. 29.6.2010 for regularization purpose

.**Decision**:

The Committee noted that the subsequent Authorization dt. 29.6.2010 was issued after 36 months of first Authorization dt. 29.5.2006. Further, all shipments against Authorization dt. 29.6.2010 are made after 48 months from the date of first Authorization that is after 31.5.2010. And, the Committee allows accounting of exports made upto 48 months from the first Authorization. The Committee, therefore, did not accede to the request.

Case No.26 M/s Glenmark Pharmaceuticals Ltd, Mumbai.
F.No. 01/60/162/11/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: - Request for waiver of destruction certificate as per PC-18 by considering export made against Advance Authorization No. 0310581494 dated 30.06.2010.

Decision:

The Committee noted that the Authorization is issued with PC-9 condition. Raw materials imported from unregistered sources were consumed fully and exported against two Authorizations. However, for shortfall against Authorization in question, the applicant has paid duty + interest to the Customs Authority. The Committee therefore decided the following:

I. **PC-18 condition stands waived.**
II. **The applicant shall submit proof of duty + interest paid on inputs in proportion to shortfall in EO.**
III. **Composition fee of Rs. 1000 would be paid to RA by Demand Draft.**

(Action: RA Mumbai)

Case No. 27 M/s Glenmark Generics Ltd, Mumbai.
F.No. 01/60/162/12/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: Request for waiver of destruction certificate as per PC-18 against Advance Authorization No. 0310607789 dt. 24.12.2010 by considering export made against 3 S/bills which is exported against DBK & AA no. 0310644855 dt. 28.7.2011.

Decision:

The Committee noted that the Authorization is issued with PC-9 condition. Raw materials imported from unregistered sources were consumed fully and exported against two Authorizations and in Drawback scheme. However, for shortfall against Authorization in question, the applicant has paid duty + interest to the Customs Authority. The Committee therefore decided the following:

I. **PC-18 condition stands waived.**
II. **The applicant shall submit proof of duty + interest paid to the Customs on inputs, in proportion to shortfall in EO.**
III. **Composition fee of Rs. 1000 would be paid to RA by Demand Draft.**

(Action: RA Mumbai)

Case No. 28 M/s Glenmark Generics Ltd, Mumbai.
F.No. 01/60/162/893/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014

Subject: Request for waiver of destruction certificate as entire inputs used for export as per Excise Certificate and regularization and redemption of Advance Authorization No. 0310520361 dt. 19.5.2009 issued under PC-9 condition.

Decision:

The Committee noted that the applicant has imported total 3871 Kgs. Hydrous Benzolyl Peroxide and out of that 737.245 kgs have been destroyed as per the Excise Certificate dt. 15.5.2013. The applicant has exported only 466.44 kgs against the Authorization. However, 2667.26 kgs were not available for destruction as the same have been consumed for manufacturing of resultant product. They did not sale any imported raw material and exported the same under one or other scheme. The Committee further noted that for this unaccounted quantity the applicants has paid Rs. 27,77,275 as duty and Rs. 19,16,274 as interest. The committee therefore decided as following:

I. **PC-18 condition stands waived for 2667.26 kgs.**
II. **This is subject to submission of proof of payment of duty + interest to the Customs Authority. And,**
III. **A composition fee of Rs. 10,000 through Demand Draft to RA concerned.**

It was also decided that NC should review this norm in view of large quantity of unutilized material.

(Action: RA Mumbai /Norms Committee, DGFT Hq.)

Case No. 29 M/s Parabolic Drugs Ltd, Chandigarh
F.No. 01/60/162/109/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: Request for regularization of export made on E Com no. before generating file no. against Advance Authorization No. 2210005499 dated 04.05.2006.

Decision:

Deferred.

Case No. 30 M/s. Wockhardt Limited, Mumbai
F.No. 01/60/162/269/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: Request for EOP extension of AA no. 0310705492 dt. 17.08.2012

Decision:

The committee noted that EOP extension upto 30.4.2010 has been already granted by PRC vide its meeting no. 28/AM14 dt. 12.11.2013 against above authorization. Despite that, the applicant has failed to discharge balance obligation within extended EO period. The Committee therefore did not accede to the request for further extension. However, PC-18 condition stands waived to the extent of requirement of destruction certificate for export made outside

the extended EOP, subject to payment of duty + interest to the Custom Authority.

(Action: RA Mumbai)

Case No. 31 M/s. KEMPSZ Trading Pvt. Ltd. Bangalore
F.No. 01/60/162/279/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: Request for EOP extension of Advance Authorization No. 0710066946 dated 14.09.2009.

Decision:

The Committee noted that the firm has made no exports within the original export obligation period against the above referred Advance Authorisation. As such there is no merit in the case for consideration. The Committee therefore did not accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA Bangalore-** If the firm fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No. 32 M/s. KEMPSZ Trading Pvt. Ltd. Bangalore
F.No. 01/60/162/278/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: Request for EOP extension of Advance Authorization No. 0710070169 dated 23.02.2010.

Decision:

The Committee noted that the firm has made no exports within the original export obligation period against the above referred Advance Authorisation. As such there is no merit in the case for consideration. The Committee therefore did not accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA Bangalore-** If the firm fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No. 33 M/s. South India Bromine and Allied Chemicals P. Ltd., Tuticorin
F.No. 01/60/162/276/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: Request for EOP extension of Advance Authorization No. 3510033874 dated 13.05.2011.

Decision:

The Committee noted that the firm has made only 22.79% exports within the original export obligation period against the above referred Advance Authorisation. As such there is no merit in the case for consideration. The Committee therefore did not accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA Coimbatore-** If the firm fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No. 34 M/s. Paprika Oleo's (India) Ltd., Virudhunagar
F.No. 01/60/162/254/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: Request for EOP extension of Advance Authorization No. 3510040362 dated 06.03.2013..

Decision:

The Committee noted that the firm has made no exports within the original export obligation period against the above referred Advance Authorisation. As such there is no merit in the case for consideration. The Committee therefore did not accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA Coimbatore-** If the firm fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action **Taken Report).**

Case No. 35 M/s. Nanz Med Science Pharma (P) Ltd., Delhi
F.No. 01/60/162/241/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: EOP extension of Advance Authorization No. 0510279699 dated 16.12.2010.

Decision:

The Committee noted that the firm has made only 16% exports within the original export obligation period against the above referred Advance Authorisation. As such there is no merit in the case for consideration. The Committee therefore did not accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA Delhi-** If the firm fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No. 36 M/s Arvind Limited, Ahmadabad
F.No. 01/60/162/316/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: Request for EOP extension of Advance Authorization No. 0810087752 dated 29.03.2010.

Decision:

The committee was of the consistent views that extension of obligation period beyond 48 months should not be allowed. Therefore, the Committee did not accede to the request for prospective extension. However, it was decided that exports, if any, made upto 48 months from the issue of Authorization shall be taken into account towards discharge of export obligation. The accounting of exports made outside the original obligation period shall be subject to payment of composition fee @ 0.5% on FOB value to be accounted for.

(Action: RA Ahmedabad- If the firm fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No. 37 M/s Bhandari Foils And Tubes ltd.
F.No. 01/60/162/280/AM15/PRC
PRC Meeting No. 12/AM15 dated 18.11.2014
Subject: Request for EOP extension of Advance Authorization No. 0310468095 dated 10.04.2008 for export made in another Advance Authorization no. 0310625535 dt. 07.04.2011.

Decision:

The committee noted that, actually the request of the applicant is for accounting of exports made against Authorization dt. 7.4.2011 in the Authorization dt. 10.4.2008. EOP against Authorization dt. 10.4.2008 could be extended maximum upto 30.4.2012 whereas all shipments made against Authorization dt. 7.4.2011 are from 17.1.2013 to 1.8.2013 which are after 30.4.2012. The Committee, therefore, did not accede to the request. The applicant is advised to get this case regularised in terms of Para 4.28 of HBP.

(Action: RA Mumbai- If the firm fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No. 38 M/s Bhandari Foils And Tubes ltd.
F.No. 01/60/162/282/AM15/PRC
Meeting No. 12/AM15 dated 18.11.2014

Subject: Request for EOP extension of Advance Authorization No. 0310459176 Dated 25.01.2008 for the purpose of clubbing of Advance Authorization no. 0310625535 dt. 07.04.2011.

Decision:

The Committee noted that the applicant did not give any details of imports and export made against two Authorizations as referred in the subject. Further, export made after 48 months from the date of issue of Authorization can't be taken into account towards discharge of specific export obligation. The committee, therefore, did not accede to the request and directed to get the cases regularized in the terms of Para 4.28 of HBP.

(Action: RA Mumbai- If the firm fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No. 39 M/s. JSW Steel Ltd. Mumbai
F.No. 01/60/162/268-269/AM12/PRC
Meeting No. 12/AM15 dated 18.11.2014
Subject: Implementation of GRC decision for revalidation of two Advance Authorizations no. 0310474531 dt. 13.6.2008 and 0310477108 dt. 2.7.2008

Decision:

The Committee noted that GRC in its meting dt. 11.7.2013 has allowed second revalidation without specifying period and effective date for endorsement. RA rather seeking clarification from HQ endorsed validity on 22.3.2013 from back date that is upto 11.6.2011 and 1.6.2011. This is totally non application of mind.

In order to give effect to GRC decision, the Committee accede to the request of the applicant and allowed revalidation of two Advance Authorizations no. 0310474531 dt. 13.6.2008 and 0310477108 dt. 2.7.2008 for further period of 3 months from the date of endorsement. The applicant is hereby directed to submit Authorizations to RA concerned within a month from the date of publication of these minutes for endorsement.

(**Action: RA Mumbai**)

Case No. 40 M/s Motherson Automotive Elastomers Technology, New Delhi
F.No. 01/60/162/595/AM14/PRC
Meeting No. 12/AM15 dated 18.11.2014
Subject: Request to review PRC decision in meeting No. 27/AM14/dated 29/10/13 and condone the procedural lapse of not generating bill of Export against SEZ export made against two Advance Authorization bearing Nos. 0510261712 dated 05.04.2010 & 0510277403 dated 19/11/2010.

Decision:

The Committee decided the following:

(1) **Requirement of Bill of export for discharge of export obligation against Advance Authorisation stands waived.**
(2) **RA may accept other documents in lieu of Bill of Export provided there is a corroborative evidence i.e. ARE-1/Excise attested invoice bearing the details of advance authorization/file number under which goods were removed for discharge of export obligation.**
(3) **RA may check and ensure that payment against such supplies are made from foreign currency account of SEZ unit.**

(Action: RA Delhi)

Case No. 41 M/s Dinesh Tobacco Industries, Jodhpur
F.No. 01/60/162/984/AM14/PRC
Meeting No. 12/AM15 dated 18.11.2014
Subject: Request for revalidation of DFIA No. 1310037653 dated 22.11.2011

Decision:

Deferred for seeking detailed report along with original file from RA Jaipur.

(**Action: RA Jaipur to supply original file along with report to PRC**)

Case No. 42 M/s Dinesh Tobacco Industries, Jodhpur
F.No. 01/60/162/986/AM14/PRC
Meeting No. 12/AM15 dated 18.11.2014
Subject: Request for revalidation of DFIA No. 1310037592 dated 22.11.2011

Decision:

Deferred for seeking detailed report along with original file from RA Jaipur.

(**Action: RA Jaipur to supply original file along with report to PRC**)

Case No. 43 M/s Modern Packaging Company, Mumbai
F.No. 01/60/162/104/AM15/PRC
Meeting No. 12/AM15 dated 18.11.2014
Subject: Revalidation of DEPB Authorization no. 0310710259 dated 25.9.2012

Decision:

The Committee noted that the firm could not utilize the DEPB on account of non-transmission of DEPB Scrip. Hence, the Committee decided to revalidate the aforesaid DEPB for 3 months from the date of endorsement. The applicant is hereby directed to submit scrip to RA concerned for necessary endorsement, within a month from the date of publication of these minutes.

(Action : RA, Kanpur)

Case No. 44 M/s. Model Exims, Kanpur
F.No. 01/60/162/02/AM15/PRC
Meeting No. 12/AM15 dated 18.11.2014
Subject: Request for revalidation of DFIA no. 0610027604 dt. 15.6.2012

Decision:

The Committee noted that RA has erroneously interpreted the new policy announced on 5.6.2012 and curtailed the validity period of Authorization. Hence, it was decided to grant revalidation of DFIA for 3 months from the date of endorsement. The applicant is hereby direct to submit DFIA for necessary endorsement to RA, Kanpur, within a month from the date of publication of these minutes.

(**Action: RA, Kanpur**)

Case No. 45 M/s. Birla Ericsson Optical Ltd. Rewa (MP)
F.No. 01/61/180/46/AM14/PC3
Meeting No. 12/AM15 dated 18.11.2014
Subject: Request for revalidation of SHIS no. 0810116440 dt. 23.11.2012

Decision:

The Committee noted that the budget allocated under SHIS was for specific period. Hence, the committee was of consistent view not to grant revalidation beyond period prescribe in the scrip. The Committee, therefore, did not accede to the request.

Case No. 46 M/s. Loyal Textile Mills Ltd. Kovilpatti, Tamilnadu
F.No. 01/84/162/261/AM10/DES-V
Meeting No. 12/AM15 dated 18.11.2014
Subject: Request for enhancement of inputs against Advance Authorization no. 3510035256 dated 26.08.2011, 3510035277 dated 26.08.2011, 3510039268 dated 24.10.2010, 3510033691 dated 27.04.2011, 3510035276 dated 26.08.2011, 3510035275 dated 26.08.2011 3510030754 dated 24.06.2010, 3510029331 dated 02.03.2010, 3510028513 dated 14.12.2009 and 3510030915 dated 14.07.2010.

Decision:

The Committee noted that the applicant was the one of the applicants in getting value cap of Dyes & Chemicals enhanced from 14% to 26% of FOB value of exports. Chairman, Norms Committee, Textile has recommended to extend the benefit as per PN 88 dt. 27.12.2011 to this applicant. The committee therefore, decided that chemical imported upto 26% of FOB value of export against the Authorizations referred in the subject, shall be regularised. However, no further revalidation enabling applicant to import goods for enhanced value shall be allowed.

Case No. 47 Halliburton Offshore Services Inc. Mumbai
F.No. 01/89/180/12/AM10/PC-2(A)

Meeting No. 12/AM15 dated 18.11.2014
Subject: Exemption/relaxation from the Policy Conditions no. of **2 (II) (a), (i) , (ii) & (iii) (b), (c) (i), (ii) & (iii)** of chapter 87 of ITC(HS), 2012 Schedule 1 (Import Policy) for import of three no. NEW HOT OIL UNIT MOUNTED ON TRAILER "HOT OIL UNIT TRLR MTD, SUPERTHERM OIL.

Decision:

The Committee reviewed its earlier decision taken in the meeting no. 07/AM15 dt. 3.9.3.9.2014 and decided to relax the provisions of Policy Conditions 2 (II) (a), (i), (ii) & (iii) (b), (c) (i), (ii) & (iii) of Chapter 87 of ITC(HS), 2012 for import of three no. NEW HOT OIL UNIT MOUNTED ON TRAILER "HOT OIL UNIT TRLR MTD, SUPERTHERM OIL equipments. The trailer will be re-exported after completion of the contract and that the same would not ply on public road except at the time of mobilization and de-mobilization and that the equipment would be used only at the project site.

Case No. 48 M/s BJ Services Company Middle East, Ltd. Mumbai
F.No. 01/89/180/17/AM14/PC-2(A)
Meeting No. 12/AM15 dated 18.11.2014
Subject: Request for exemption and relaxation from the policy conditions Para I (II) (a), (b) (c) (d) and (e) of the Chapter 87 of ITC(HS) for import of used one number vehicle/ equipments from USA.

Decision:

The Committee decided to relax the provisions of Policy Condition Para 1 (II) (a), (b), (c), (d) and (e) of Chapter 87 of ITC(HS), 2012 for import of used one number vehicle/ equipments from USA. The truck will be re-exported after completion of the contract and that the same would not ply on public road except at the time of mobilization and de-mobilization and that the equipment would be used only at the project site.

Case No. 49 M/s Mega International Pvt. Ltd. Gurgaon
F.No. 01/60/162/158/AM12/PRC
Meeting No. 12/AM15 dated 18.11.2014
Subject: Request for condonation from submission of 21 BRCs out of 38 BRCs for the purpose of clubbing of 4 Advance Authorizations for closure purpose.

Decision:

The Committee noted that the applicant has exported almost 99% in terms of quantity and out of 38 shipments, BRC have not been submitted for 21 S/bs. The entire exports were made through third party that is through M/s Rajat Pharmachem on account of STC. The buyer M/s Loben Trading Co. Pvt. Ltd., Singapore has gone under liquidation. Therefore, there is remote chance of realisation of balance payment. The applicant has informed that the exports were made by M/s Rajat Pharmachem & he has filed GR but the said party was not co-operating in getting GR waiver, the Committee, therefore, decided to take up the case with Reserve Bank of India for GR waiver.

The meeting ended with a Vote of Thanks to the Chair.

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